

CENTRAL INFORMATION COMMISSION

Appeal No: CIC/WB/A/2006/00117

Dated: 7/03/06

Right to Information Act – Section 19

Name of Appellant: Jai Kumar Jain

Name of Public Authority: DDA, New Delhi

Facts:

Shri Jai Kumar Jain of Sector 2, Rohini, New Delhi applied to Shri Pankaj Kumar (CL) of DDA on 09.01.2006 asking for information about the details of (i) the lease area of all the shops of the DDA market of Sector 8 and (ii) the year of construction of all the shops of Sector 1-18. The Application of Shri Jain on 13.01.2006 was sent to The Deputy Director (Commercial Estate), DDA. Shri Jain however did not go in for the first appeal as prescribed in the Act. Instead he on 07.03.2006 moved in Second appeal before the Commission. The Appellant in his appeal to the Commission states that he was provided with partial information whereas other information was totally ignored by the PIO. The Appellant urge the Commission to direct DDA to provide him all the information in Hindi as he had applied to the PIO in Hindi. We have therefore treated this as a Complaint

The appellant is present himself and the DDA is represented by S/Shri Yashpal Garvi, Director (CL), Bharat Manto, Deputy Director (CL) and Pankaj Kumar, Deputy director (CL), PIO. The comments received from the Public Authority in response to the appeal notice make it clear that the information in respect of (ii), is what has been desired by the appellant whereas in respect to (i), it is stated that the lease area of different shops of CSC No. 2, Rohini is mentioned in the lease document. The appellant however is not satisfied with this

and requests the Commission to direct the DDA to specifically make the information available sought for in respect of all 46 Shops.

Decision Notice

The Commission directs the appellant to first exhaust the provisions of Sec 19 of the Act, with regard to the specific information sought in respect to (i). However the DDA is directed to supply any information in respect to (i) and the information already supplied to him in respect to (ii) both translated into Hindi within 25 days of the issue of this Decision.

Padma Balasubramaniam
(Information Commissioner)

(Wajahat Habibullah)
Chief Information Commissioner
13/6/'06

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission:

(PK Shreyaskar)
13/6/'06